

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3926**  
ANSWERED ON 12<sup>TH</sup> DECEMBER, 2019

**REGULATION OF APP-BASED TAXI SERVICE PROVIDERS**

3926. SHRI S. MUNISWAMY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to introduce a law to regulate app-based taxi service providers to ensure safety of women commuters across the country; and
- (b) if so, the details thereof?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) The Motor Vehicles (Amendment) Act, 2019 which has been recently passed by the Parliament inserted new section 2 (1A) in the Motor Vehicles Act, 1988 which provides for definition of “aggregator” as a digital intermediary or market place for a passenger to connect with a driver for the purpose of transportation. Further, The Motor Vehicles (Amendment) Act, 2019 has provisions for license to be issued by the State Government and such aggregators are subject to compliance of guidelines issued by the Central Government, the Information Technology Act 2000 and, rules and regulations made thereunder. Further also, the Motor Vehicles (Amendment) Act, 2019 provides for penalty for contravention of rules or conditions of licence.

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